

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORIGINAL APPLICATION NO. 291/445/2014  
WITH  
MISC. APPLICATION NO. 291/475/2019**

**DATE OF ORDER:** 16.12.2019

**CORAM**

**HON'BLE MR. SURESH KUMAR MONGA, JUDICIAL MEMBER  
HON'BLE MR. A. MUKHOPADHAYA, ADMINISTRATIVE MEMBER**

Leeladhar Nai Son of Late Shri Hanuman Prasad Nai, aged about 54 years, resident of Kumharn ka Mohalla, Near Old Jail, Khatdi District Jhunjhunu. Lastly employed in Army Postal Services as NK/PO, C/o 56-APO, on Deputation from Jhunjhunu Postal Division, Jhunjhunu.

....Applicant  
Mr. C.B. Sharma, counsel for applicant.

**VERSUS**

1. Union of India through Secretary to the Government of India, Department of Posts, Ministry of Communication & Information Technology, Dak Bhawan, New Delhi – 110001.
2. Chief Post Master General, Rajasthan Circle, Jaipur-302007.
3. Additional Directorate General of APS (APS-I), PIN-908700, C/o 56-APO.
4. Lt. Col. Officer Incharge, P&T Administrative Cell, Army Postal Service Center PIN-900746, C/o 56-APO.
5. Superintendent of Post Offices, Jhunjhunu Postal Division, Jhunjhunu-333001.

....Respondents

Mr. V.D. Sharma, counsel for respondents Nos. 1, 2 and 5.  
Mr. Amit Kumar Gupta, counsel for respondents No. 3 and 4.

**ORDER (Oral)**

**Per: Suresh Kumar Monga, Judicial Member**

While issuing notices to respondents on 13<sup>th</sup> August, 2014, respondents No. 3 and 4 were restrained from finalizing the pension papers of the applicant. Because of the said interim

order, the respondents could not finalize the pension papers of the applicant.

2. Shri C.B. Sharma, learned counsel for the applicant submitted that the applicant shall be attaining the age of 60 years on 17.01.2020 and as such he is due for retirement on 31.01.2020. He further submitted that the applicant may be permitted to withdraw the present Original Application enabling him to file a representation so that the respondents are able to finalize his pension papers.

3. Prayer made by Shri C.B. Sharma, learned counsel for the applicant has not been opposed by learned counsels for the respondents.

4. Accordingly, the applicant is permitted to withdraw the present Original Application with liberty to approach the respondents seeking finalization of his pension papers. In case, the applicant submits a representation with the respondents within a period of one month from today, the same shall be considered by the competent authority and decision over the same shall be taken in accordance with law within a further period of two months. If the applicant still remains dissatisfied with the subsequent actions of the respondents, he can avail his remedy in accordance with law before the appropriate forum.

5. Ordered accordingly. No orders as to costs.

6. Since the Original Application itself has been disposed of, therefore, nothing survives in pending Misc. Application No. 291/475/2019 and the same is also disposed of having been rendered infructuous.

**(A. MUKHOPADHAYA)  
ADMINISTRATIVE MEMBER**

**(SURESH KUMAR MONGA)  
JUDICIAL MEMBER**

Kumawat